

MANIPUR**GAZETTE**

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 252**Imphal, Friday, October 30, 2026****(Kartika 8, 1948)**

**GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

NOTIFICATION

Imphal, the 07th October, 2026

No. Judl-1/8/2025-SEC-LAW: In pursuance of OM No. No. 51(02)/PFC-II/2026 dated 06.04.2026 from the Public Finance Central-II, Department of Expenditure, Ministry of Finance, Government of India and in exercise of the power conferred by section 16 of the Manipur (Courts) Act, 1955 (56 of 1955), the Governor of Manipur is pleased to extend the tenure of the following Courts at Column (II) to exercise their respective powers and function for trial of cases under POCSO and rape cases within territorial limit of their jurisdiction at Column (III) and their ordinary places of sittings at column (IV) in the Schedule below w.e.f. 01.10.2026 to 31.03.2027:

Schedule

Sl. No.	Name of Court	Territorial Jurisdiction	Place of Sitting
(I)	(II)	(III)	(IV)
(1)	Fast Track Special Court (No. 1), Manipur	Manipur	Imphal
(2)	Fast Track Special Court (No. 2), Manipur	Manipur	Imphal

2. The expenditure is debitable from Major Head 2014 – Administration of Justice, Sub-Major-00, Minor 103- Special Court, Sub-Head 02 – Fast Track Special Court (Central Share)/Sub-Head-03- FastTrack Special Court (State Share), Detailed -00, Object 49- Other Revenue Expenditure under Demand No. 26 - Administration of Justice.

BINNY NGANGOM,
Secretary (Judicial),
Government of Manipur.

Printed at and Published by the Directorate of Printing & Stationery, Government of Manipur.

Digitally signed by
NGANGBAM ROBEN SINGH
Date: 30-10-2026
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